

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 298/TT/2013

- Subject:** Determination of transmission tariff for 2 nos. 400 kV line bays at 400 kV Ranchi Sub-station for Raghunathpur TPS-Ranchi Transmission line under Common Scheme for 765 kV Pooling stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern region for tariff block 2009-14.
- Date of Hearing:** 6.10.2015
- Coram:** Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner:** Power Grid Corporation of India Limited (PGCIL)
- Respondents:** Rajsathan Rajya Vidyut Prasaran Nigam Limited and 16 others
- Parties present:** Shri S.S. Raju, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of petitioner submitted that the scheduled date of commercial operation of the 2 nos. 400 kV line bays at 400 kV Ranchi Sub-station for Raghunathpur TPS-Ranchi Transmission Line works out to 28.8.2012, say 1.9.2012 and the actual commissioning was 1.4.2013. Thus, there was a delay of seven months in the commissioning of the instant assets. The completion cost of ₹671.12 lakh is well within the apportioned approved cost of ₹1195.04 lakh despite the delay in the commissioning of the instant assets. He submitted that the unrest in Jharkhand is the main reason for time over-run and the detailed reasons for time over-run are already submitted. He requested to condone the time over-run and allow the tariff as claimed by the petitioner.



2. The Commission observed the line bays have been put under commercial operation by the petitioner on 1.4.2013 however the transmission line under the scope of DVC has not been commissioned. The Commission directed the DVC to submit the status of the commissioning of the transmission line under its scope on affidavit with a copy to the petitioner and all the respondents by 30.10.2015.

3. The Commission further observed that the tariff period 2009-14 is complete and the Audited accounts upto 31.3.2014 should be available and accordingly directed the petitioner to submit the following information for final/truing-up the transmission tariff instant assets on affidavit with a copy to the respondents by 20.11.2015:-

- a) Single line Diagram (SLD) of Ranchi Sub-station;
- b) Reasons for over estimation along with justification for determining estimated cost in the FR;
- c) Documentary evidence/press clippings of events which resulted in disturbance and delay in commissioning of the instant assets along with chronology of various activities, period of activity in respect of instant assets as per format below:-

Asset	Activity	Period of activity				Reason(s) for delay along with reference of documentary evidence submitted
		Planned		Achieved		
		From	To	From	To	

- d) Form-5B (Element wise breakup of Project cost for Transmission System), Form-8 (Details of allocation of corporate loans to various transmission elements), Form-14 (Draw down schedule for IDC and financial charges) and Form-14A (Actual cash Expenditure);
- e) Detailed computation of IDC in editable soft copy in Excel format with links from the date of infusion of debt fund separately upto the scheduled COD and from scheduled COD to actual COD for the instant assets; and
- f) Clarify in the details of un-discharged portion of IDC/IEDC whether the same is included in the projected additional capitalisation claim.



4. The Commission directed the respondents to file their reply to the petitioner and the comments on the response of DVC (if filed by DVC as directed in para 2 above) by 4.12.2015 and the petitioner to file its rejoinder, if any, by 14.12.2015. The Commission also directed the petitioner, DVC and the respondents to file the information within the specified dates and observed that information received after the due date shall not be considered while passing the final order in the petition.

5. Subject to the above, the Commission reserved the order in the matter.

By Order of the Commission

Sd/
(T. Rout)
Chief (Legal)

